

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 07 of 2020**

**IN THE MATTER OF:**

**Ashish Mohan Gupta**

**...Appellant**

**Versus**

**Hind Motors Ltd. (in Liquidation)  
& Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Sandeep Bajaj, Ms. Aditi Pundhir, Advocates  
Mr. Ashish Mohan Gupta, Appellant in person**

**For Respondents :**

**Mr. Kamal Satija and Mr. Savar Mahajan, Advocates  
for R-1 to R-3**

**O R D E R**

**(Through Virtual Mode)**

**19.11.2020** Mr. Sandeep Bajaj, Advocate representing the Appellant submits that no judgment in conflict with the decision rendered in '*Rasiklal S. Mardia vs. Amar Dye Chem & Ors.*' in 'Company Appeal (AT) No. 337 of 2018' has come to his notice. He wants to file a compilation of the judgments. It goes without saying that in absence of any judgment being in conflict with the Rasiklal's case, the reference would be incompetent.

Mr. Kamal Satija, Advocate appearing on behalf of the Respondent Nos. 1 to 3 also wants to render assistance in this regard and lay before us any judgment or decision which may have taken a contrary view. He is permitted to file such judgment or compilation of judgments within one week.

List the appeal 'for Admission (Fresh Case)' on **2<sup>nd</sup> December, 2020.**

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ Justice Anant Bijay Singh ]  
Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]  
Member (Technical)**